



2026:AHC:26840-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 1123 of 2026

Mohammad Aqeel

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shivani Kulshrestha, Vishnu Murti Tripathi
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard Sri V.M. Tripathi, learned counsel for the petitioner, learned AGA for the State and perused the record.
2. By means of this writ petition, the petitioner has challenged the order dated 30.12.2025 passed by the District Magistrate, Firozabad in Case No. 4643 of 2025 (State Vs. Mohammad Shakeel @ Shakeel Master), under Section 14 of the U.P. Gangsters and Anti-Social Activities (Prevention) Act, 1986, P.S. Makkhanpur, District- Firozabad, by which, certain property belonging to the petitioner has been attached with a direction that he may file a representation for release of the property in question, in accordance with law.
3. Learned counsel for the petitioner has submitted that the impugned order dated 30.12.2025 passed by the District Magistrate, Firozabad is not based on any cogent and reliable material and has been passed in a most arbitrary and whimsical manner and is, therefore, liable to be set aside.
4. Per contra, learned AGA has vehemently opposed the said prayer and has submitted that no challenge may arise to the order dated 30.12.2025 passed under Section 14 of the U.P. Gangsters and Anti-Social Activities (Prevention) Act, 1986 (hereinafter referred to as the 'Act') in face of statutory remedies available.
5. It is further submitted by learned AGA that the petitioner instead of filing his representation under Section 15 of the said Act, has illegally approached

this Court for quashing of the impugned order dated 30.12.2025 though specific statutory remedy is available, therefore, the instant writ petition is wholly misconceived and is liable to be dismissed.

6. Having considered the rival submissions made by learned counsel for the parties and taking into consideration the fact no challenge may arise to the order dated 30.12.2025 passed under Section 14 of the U.P. Gangsters and Anti-Social Activities (Prevention) Act, 1986 in the face of statutory remedies available and an opportunity of submitting his detailed representation has been clearly envisaged in the Act itself, we are of the opinion that no interference is required to be made at this stage in exercise of powers under Article 226 of the Constitution of India.

7. The present writ petition is wholly misconceived and is accordingly **dismissed.**

February 6, 2026
VKG/KU

(Achal Sachdev,J.) (Rajiv Gupta,J.)